

11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.61/88

Date of Decision:17.05.1993

Shri Mohinder Singh

Applicant

Versus

Union of India

Respondents

Shri Madhok,

proxy counsel for

Shri B.S. Mainee

Counsel for the applicant

Shri K.K. Patel

Counsel for the respondents

CORAM: The Hon. Mr. A.B. GORTHI, Member(A)

The Hon. Mr. C.J. ROY, Member(J)

ORDER(Oral)

(delivered by Hon. Member(A) Shri A.B. GORTHI)

The proxy counsel for the applicant states that he does not wish to proceed with the application. The application, is therefore, dismissed as having been withdrawn.

(C.J. Roy)
(C.J. ROY)
MEMBER(J)
17.05.1993

(A.B. Gorthi)
(A.B. GORTHI)
MEMBER(A)
17.05.1993